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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**




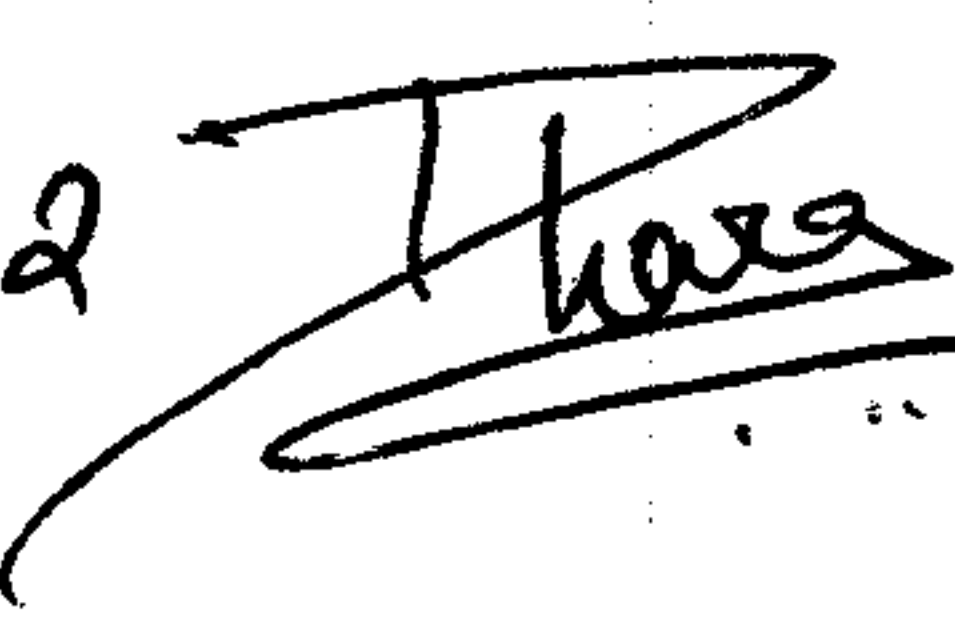
**IA 39 of 2018 in C.P. (I.B) No. 84/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018**

Name of the Company: Anil Kohli RP.  
V/s.  
Edelweiss Asset Reconstruction Co. Ltd & Anr.

Section of the Companies Act: Section 30 r/w 31 of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR. ADV	Petitioner	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV.		
3.	Baiju Bhagat	Advocate	Financial Creditor	
4.	ASHISH SHAH	PCS.	Resol. Applicant [Subh mangal Exim p. 127]	
5.	Dhara Aslot For L.M. Patel, Adv	Advocate	Respondent No. 2 Axis Bank	

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Applicant. Learned PCS Mr. Ashish Shah present for Resolution Applicant. Learned Advocate Mr. Baiju Bhagat present for Financial Creditor.

Learned Advocate Ms. Dhara Aslot i/b Learned Advocate Mr. Lalit Patel present for Axis Bank Ltd / Respondent no. 2.

Learned Advocate Ms. Dhara Aslot i/b Learned Advocate Mr. Lalit Patel filed Vakalatnama for Axis Bank Ltd / Respondent no. 2.

Copy of affidavit filed by Axis Bank on 29.01.2018 served on the Resolution Professional.

Heard arguments of Learned Senior Counsel for RP, arguments of Learned Counsel for Edelweiss and Learned Counsel for Axis Bank.

Order reserved.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 6th day of February, 2018.